GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1929 ANSWERED ON:23.08.2012 ORDERS AGAINST CHEMIST AND DRUGGIST QUESTION Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Competition Commission of India has issued orders against various Chemist and Druggist Associations for indulging in anti-competitive practices during the period for 2011-12 and 2012-13;
- (b) if so, the details thereof;
- (c) whether proceedings against such Chemist and Druggist have been initiated;
- (d) if so, the present status thereof; and
- (e) the details of the Chemists and Druggists on which penalty has been imposed and recovery effected so far?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R. P. N. SINGH)

(a) to (e) Yes, Madam. The Competition Commission of India (CCI) has passed orders on 11.06.2012 against Chemists & Druggists Association, Goa imposing a penalty of Rs.2.00 lacs for contravention of provisions of the Competition Act, 2002. Recovery proceedings are under way. The Commission has also directed Director General (DG), CCI to conduct investigation against five other Chemist & Druggist Associations. DG, CCI has submitted its Report in four cases. However, Karnataka High Court has granted stay in one of these cases. Report of Director General is awaited in fifth case.